

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday, 6th day of October Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI T. JACOB, MEMBER(A)

O.A.310/424/2020

M. Kumaresan,
Senior Section Engineer
Signals,
Tenkasi Station,
Madurai Division.

.....Applicant

(By Advocate: M/s. Ratio Legis)
Vs.

1. Union of India Rep. by
The General Manager,
Southern Railway, Park Town,
Chennai-600 003;
2. The Principal Chief Personnel Officer,
Southern Railway,
Park Town, Chennai-600 003;
3. The Sr. Divisional Signal and
Telecommunication Engineer
Madurai Division,
Madurai /S. Rly -625 016;
4. The Divisional Personnel Officer,
Madurai Division,
Madurai/S. Rly -625 016.

...Respondents.

(By Advocate: Mr. P. Srinivasan)

ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This OA is filed by the applicant seeking the following reliefs:-

"to call for the records related to impugned order of transfer P(S) 535/IX/SSE/Signal dated 24.06.2020 passed by the 2nd Respondent and communicated by the 4th respondent vide L.No. O/o. No. 25/IX/S&T/2020 dated 30.06.2020 and to quash the same declaring the transfer as punitive as far as the applicant is concerned and to direct the respondents to retain the applicant at Tenkasi/Madurai division and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Initially, Mr. T.Vijayakumar, Learned counsel for the applicant was present. Thereafter, he could not be connected due to technical problem arose during video conference. However, Mr. P. Srinivasan, Learned Standing Counsel appearing for the respondents on advance notice issued to the respondents is present.
3. We have gone through the OA and all the documents.

4. Heard Learned counsel for the respondents.
5. Learned counsel for the respondents submits that representation of the applicant dated 22.07.2020 is pending for consideration before the authorities.
6. Since the applicant's representation dated 22.07.2020, which is not yet disposed of, is pending with the authorities, we dispose of this OA without going into the merits of the case by directing the respondents to dispose of the pending representation of the applicant dated 22.07.2020 by passing a reasoned and speaking order as per rules and regulations within a period of two months from the date of receipt of copy of the order. Until then, the transfer order shall not be given effect to in so far as the applicant is concerned.
7. OA is disposed of accordingly. No costs.

(T. Jacob)
MEMBER(A)

(S.N. TERDAL)
MEMBER(J)

06.10.2020

Asvs